

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution
Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF RAJPROTIM AGENCIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of the corporate debtor	RAJPROTIM AGENCIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	08/07/2003
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kolkata
4.	Corporate Identity No. of corporate Debtor	U51109WB2003PTC096541
5.	Address of the registered office and principal office (if any) of corporate Debtor	49/89, Prince Goulam Mohammad Shah Road, Golf Gardens, Kolkata- 700033. West Bengal
6.	Insolvency commencement date in respect of corporate debtor	12 January 2022
7.	Estimated date of closure of insolvency resolution process	11 July 2022 (180 days from the date of the order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Sandip Mitra Regn No.: IBBI/IPA-001/IP-P00497/2017- 18/10885
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 53/C, Harish Mukherjee Road, Kolkata- 700025. Email: sasoso@gmail.com.
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	Address: 53/C, Harish Mukherjee Road, Kolkata-700025. Email: sandipmitra_2001@hotmail.com
11.	Last date for submission of claims	26 January 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with the IRP till date
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads or Physical Address: Point No.10 (b) Not applicable as per the information available with the IRP till date

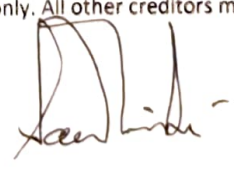
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Rajprotim Agencies Private Limited on 12 January 2022.

The creditors of Rajprotim Agencies Private Limited, are hereby called upon to submit their claims with proof on or before 26 January 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date 14.01.2022
Place KOLKATA


Sandip Mitra
(Interim Resolution Professional)
IBBI/IPA-001/IP-P00497/2017-
18/10885
In the matter of Rajprotim Agencies Private
Limited

